

## NOTES OF THE REGISTRY

## ORDERS OF THE TRIBUNAL

Order dated 27.3.2003

Heard Shri N.R.Routray, Advocate for the applicant and Shri P.K.Mishra, Advocate for the Respondents/Railways.

The applicant, who came over to regular establishment of the Railways w.e.f. August, 1989, in this O.A. has prayed for to antedate his regularisation w.e.f. 1.4.1973 by virtue of instructions issued by the Railways on 26.4.1989. By filing M.A.140/03, the applicant has placed before us the Circular/letter dated 13.8.2001 (issued from the Office of C.P.O./GRC), contents of which read as under:

"Sub: Regularisation of services of  
C.P.O. Railway employees w.e.f.  
1.4.1973 against P.C.R.Post

Of late the Railway Administration has been facing a huge number of Court Cases arising out of prayer for seeking the benefit of regularisation of services of Railway employees who were on the roll of Construction Unit and who had completed three years of continuous service. They are mainly aggrieved by the fact that many junior employees have got the same benefit by virtue of the verdict delivered by the Hon'ble CAT/CAL in earlier cases.

As desired by C.P.O., a Committee comprising Dy.CPO(HQ)/GRC & Sr.DPO/IGP has been constituted which will go through the pending court cases of similarly situated and circumstanced in nature and indicate suitable course of action.

You are therefore, requested to locate/identify such cases and inform the said committee so consolidated for the purpose for appropriate action accordingly".

By placing the aforesaid circular of S.E.Railways, the applicant prays for a direction to Respondents to consider his grievance by the Committee set up to decide

M.A. 140/03 for  
consideration. Copy  
served.

Bench

My  
19/3/03

M.A. 140/03 for  
consideration. Copy  
served.

Bench

My  
13/3

M.A. 140/03 for  
consideration. Copy  
served.

Bench

My  
24/3/03

1) M.A. 140/03 for  
consideration. Copy  
served.

2) M.A. 257/03 for  
consideration. Copy not  
served.

Bench

My  
26/3/03

the issue as raised in this O.A.

In the aforesaid premises, without entering into the merits of the case, we dispose of this O.A. with a direction to Respondents to place the grievance of the applicant before the Committee constituted for the purpose and the said Committee should consider the case of the applicant under the relevant ~~and~~ rules and instruction on the subject, at the earliest despatch.

This O.A. is accordingly disposed of.

In view of disposal of the O.A. as above, M.A.140/03 also stands disposed of. No costs.

*Par*  
S.Q 27/3/03  
By  
27/3/03

VICE CHAIRMAN

MEMBER (JUDICIAL)

27.03.03